

IN THE INCOME TAX APPELLATE TRIBUNAL

'B' BENCH : BANGALORE

BEFORE SHRI CHANDRA POOJARI , ACCOUNTANT MEMBER AND

SMT. BEENA PILLAI, JUDICIAL MEMBER

ITA No.945/BANG/2009
Assessment Year : 2001 - 02

M/s Sree Lakshmi Silks, #30, Ramannapet, J.M Road Cross, Bengaluru. PAN - AATFS 2988 Q APPELLANT	Vs.	The Asst. Commissioner of Income Tax, Circle-5(1), Bengaluru. RESPONDENT
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Appellant by	:	Smt. Sunaiana Bhatia, Advocate
Respondent by	:	Shri Priyadarshi Mishra, JCIT (DR)

Date of Hearing	:	01-12-2020
Date of Pronouncement	:	04-12-2020

ORDER

PER BEENA PILLAI, JUDICIAL MEMBER

Present appeal is been filed by assessee against order dated 01/03/2019 passed by Ld.CIT(A)-7, Bangalore, for assessment year 2015-16.

2. At the outset, Ld.AR vide letter dated 30/11/2020 submitted that assessee has decided to go in for VSVS 2020. It is also been submitted that assessee filed Form 1 & 2 in respect of these appeals. He however filed an adjournment application seeking date till that received Form 3.

3. Ld.Sr.DR submitted that the appeal may be dismissed as no purpose will be served by keeping the appeals pending.

4. We have perused submissions advanced by both sides in light of records placed before us.

5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeal pending. Considering the situation, we dismiss the present appeal as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in the event, Form 1 filed by assessee is not accepted by revenue.

Accordingly, assessee's appeals for year under consideration is allowed to be withdrawn with liberty.

In the result, assessee's appeals are dismissed as withdrawn.

Order pronounced in the open court on 4th Dec, 2020

Sd/-
(CHANDRA POOJARI)
Accountant Member
Bangalore,
Dated, the 4th Dec, 2020.
/Vms/

Sd/-
(BEENA PILLAI)
Judicial Member

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar, ITAT, Bangalore

		Date	Initial	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-12-2020		Sr.PS
3.	Draft proposed & placed before the second member	-12-2020		JM/AM
4.	Draft discussed/approved by Second Member.	-12-2020		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-12-2020		Sr.PS/PS
6.	Kept for pronouncement on	-12-2020		Sr.PS
7.	Signed Order comes back to Sr.PS/PS	-12-2020		Sr.PS
8.	Date of uploading the order on Website	-12-2020		Sr.PS
9.	If not uploaded, furnish the reason	--		Sr.PS
10.	File sent to the Bench Clerk	-12-2020		Sr.PS
11.	Date on which file goes to the AR			
12.	Date on which file goes to the Head Clerk.			
13.	Date of dispatch of Order.			
14.	Draft dictation sheets are attached	No		Sr.PS